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Karnataka Taxation Laws (Amendment) Act, 2013 27 of 2013

[08 March 2013]

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Karnataka Taxation Laws (Amendment) Act, 2013 27 of 2013

[08 March 2013]

An Act further to amend certain taxation laws in force in the State of Karnataka.

Whereas it is expedient further to amend certain taxation laws for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty Fourth year of the Republic of India, as follows.-

1. Published in the Karnataka Gazette Extaordinary vide No. 2630, dated 11-4-2013

1. Short title and commencement :-

- (1) This Act may be called the Karnataka Taxation Laws (Amendment) Act, 2013.
- (2) It shall come into force with effect from the First day of April, 2013.

2. Amendment of Karnataka Act 30 of 1958 :-

In the Karnataka Entertainments Tax Act, 1958 (Karnataka Act 30

3. Amendment of Karnataka Act 35 of 1976 :-

In the Karnataka Tax on Professions, Trades, Callings and Employments Act, 1976 (Karnataka Act 35 of 1976), in Section 16, in sub-section (1), the proviso shall be omitted.

4. Amendment of Karnataka Act 27 of 1979 :-

In the Karnataka Tax on Entry of Goods Act, 1979 (Karnataka Act 27 of 1979),- xxxx.